

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3706 of 2021

Ramesh Bouri @ Ramesh Kumar Ram ... Petitioner
Versus
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through Video Conferencing

For the Petitioner : Mr. Anil Kr. Sinha, Sr. Advocate
For the State : Mrs. Niki Sinha, A.P.P.

Order No. 03

Dated 13th April, 2021

Heard the learned counsel appearing for the respective sides.

The petitioners are accused in connection with Kenduadih P.S. Case No. 24 of 2016 (G.R. No. 491 of 2016).

It has been alleged that one Sanjay Verma had fired at the cousin of the informant which resulted in his death.

The petitioner has been implicated on the suspicion of being an associate of Sanjay Verma. Some of the co-accused, namely, Vikky Dom and Neeraj Verma @ N. Verma have been granted bail by this Court in B.A. 7205 of 2016 and B.A. 4495 of 2017.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Dhanbad in connection with Kenduadih P.S. Case No. 24 of 2016 (G.R. No. 491 of 2016).

(RONGON MUKHOPADHYAY,J.)